SUPPLEMENTARY CAUSE LIST

COURT NO. 25 HON'BLE DR.JUSTICE SWARANA KANTA SHARMA

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ITEM NUMBER	CASE NUMBER	PARTY NAME	ADVOCATE NAME	OTHER INFORMATION				
AFTER NOTICE MISC. MATTERS								
98	CRL.REV.P18/2024 CRL.M.A. 248/2024	VIVEK SHARMA V/s SMRITI SHARMA	MOHD SHARIQ, RAJIV RANJAN MISHRA					
		OTHER DETAILS OF ADVOCATES: KAPIL SHARMA (DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)(9891919168)(RESPONDENT) RAJIV RANJAN MISHRA(ADV.RAJIVMISHRA@GMAIL.COM)(9971149344)(RESPONDENT)						

SUPPLEMENTARY CAUSE LIST

COURT NO. 32 HON'BLE MR.JUSTICE GIRISH KATHPALIA

- NOTE 1 : ALL COUNSEL APPEARING THOURGH VC ARE REQUESTED TO MAINTAIN A PROPER DECORUM WHILE APPEARING
 THROUGH VIRTUAL MODE, I.E., ENSURE THE VIDEO IS ON WHEN THE MATTER IS TAKEN UP, APPEAR IN COURT
 ATTIRE AND WITHOUT ANY BACKGROUND NOISE/DISTURBANCE.
- NOTE 2 : COUNSELS ARE ALSO REQUIRED TO PUT THE ITEM NUMBER BESIDES THEIR NAME.
- NOTE 3 : COUNSEL SHALL ALSO REFRAIN FROM APPEARING WHILE IN A MOVING VEHICLE OR FROM A PUBLIC PLACE.
- NOTE 4 : COUNSELS JOINING VC SHOULD WRITE THEIR APPEARANCE IN CHATBOX AND UNMUTE THEMSELVES ONLY WHEN THEIR MATTER IS CALLED UP, SO THAT THE COURT PROCEEDINGS IN PROGRESS ARE NOT DISRUPTED.
- NOTE 5 : COUNSELS JOINING VC THROUGH MOBILE PHONES ARE REQUESTED TO TAKE SUFFICIENT MEASURES SO AS NOT TO CAUSE ANY DISTURBANCE WHILE JOINING OR OTHERWISE IN THE WORKING OF COURT PROCEEDINGS.

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manish.prasad@dhc.nic.in

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ITEM NUMBEI	CASE NUMBER	PARTY NAME	ADVOCATE NAME	OTHER INFORMATION				
AFTER NOTICE MISC. MATTERS								
49	W.P.(CRL)-3417/2024	MS. HXXX V/s THE STATE OF DELHI (GOVT OF NCT OF DELHI) & ORS.	TUSHAR, JAIDEEP MALIK					
		KAPIL SHARMA(DHCPROSECTIONDELHIPOLICE@GM	TUSHAR(ADVOCATETUSHAR1@GMAIL.COM)(0)(PETITIONER)					

HIGH COURT OF DELHI

19.03.2025

REGISTRAR (LISTING)